

**PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

SUB: WORKSHOP - International Workshop on Intellectual Property, Commercial and Emerging Law organized by Economic Development Board of Andhra Pradesh being conducted in collaboration with the Japanese External Trade Organization (JETRO) and Bezawada Bar Association for two days on 24.02.2017 and 25.02.2017 at Vijayawada, Andhra Pradesh - (1) Exemption of Sri Ch.Raja Gopala Rao, and Sri K.Prakash Babu from participating in the said Workshop and (2) Nomination of Smt. P.Sri Satya Devi and Sri Mohd. Abdul Jaleel, to participate in the Workshop at Vijaywada - **ORDERS - ISSUED.**

- READ:** 1. Letter No. 360(P), Law (Home, Cts.A)/2017, dated 17.02.2017 from the Secretary to Government (in-charge), Law Department, Amaravathi at Velagapudi, Andhra Pradesh State.
2. High Court's Proceedings Roc.No.1505/2017-B.Spl., dated 20.02.2017.
3. Letter Dis.No.1502, dated 21.02.2017 from the Prl. District and Sessions Judge, Visakhapatnam received through fax.

ORDER ROC. No. 1505/2017-B.SPL., DATED: 21.02.2017

In the circumstances stated by the Prl. District and Sessions Judge, Visakhapatnam, in her letter 3rd read above, the High Court is pleased to pass the following Orders:

I

Sri Ch.Raja Gopala Rao, IV Addl. Chief Metropolitan Magistrate, Visakhapatnam, and Sri K.Prakash Babu, I Addl. Junior Civil Judge, Visakhapatnam, who are nominated to participate in the International Workshop on Intellectual Property, Commercial and Emerging Law organized by Economic Development Board of Andhra Pradesh being conducted in collaboration with the Japanese External Trade Organization (JETRO) and Bezawada Bar Association on 24.02.2017 and 25.02.2017 at Vijayawada, Andhra Pradesh, vide High Courts proceedings 2nd read above, are hereby exempted.

II

Smt. P.Sri Satya Devi, Addl. Senior Civil Judge, Gajuwaka, Visakhapatnam and Sri Mohd. Abdul Jaleel, II Addl. Junior Civil Judge-cum-Addl. Metropolitan Magistrate, Anakapalle, Visakhapatnam District, are hereby nominated to participate in the International Workshop on Intellectual Property, Commercial and Emerging Law organized by Economic Development Board of Andhra Pradesh being conducted in collaboration with the Japanese External Trade Organization (JETRO) and Bezawada Bar Association on 24.02.2017 and 25.02.2017 at Vijayawada, Andhra Pradesh.

The Prl. District and Sessions Judge, Visakhapatnam is requested to make necessary relief arrangements in respect of the said officers nominated for the Workshop, under intimation to the High Court.

The participants are entitled for T.A. & D.A. as per Rules.

NOTE: The officers who are nominated supra may contact the office of the Prl. District and Sessions Judge, Krishna at Machilipatnam and Metropolitan Sessions Judge, Vijayawada, in case of any necessity for accommodation in connection with the workshop.


REGISTRAR GENERAL 21/2

To

1. The officers.
2. The Secretary to Government (in-charge), Law Department, Amaravathi at Velagapudi, Andhra Pradesh State.

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3. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Judicature at Hyderabad
(with a request to direct the concerned to place the proceedings in the High Court's Website under general information).
 4. The Prl. District and Sessions Judge, Visakhapatnam.
 5. The District Treasury Officer, Visakhapatnam.
 6. The Section Officers: Special Officers Section, Computer Section, E-Section, Work Review Cell, O.P. Cell, Vigilance Cell, D.Budget Section, B.Section, Accounts Section, High Court of Judicature at Hyderabad.
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